

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 1544 of 1992

(18)

New Delhi, dated the 4th July, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri S.M. Raju,  
S/o Shri Munila K  
R/o Mallur, Taluk Sidalaghatta,  
Dist. Kolar, Karnataka
2. Shri Shambhu Kallolikar,  
S/o Shri Krishna,  
R/o T-5, Lecturers Quarters,  
Darwar, Karnataka. .... Applicants

(By Advocate: Shri S. Doraiswamy)

Versus

1. Union of India through  
the Secretary,  
Ministry of Personnel, Public Grievances &  
Pensions,  
Dept. of Personnel & Trg.,  
New Delhi.
2. The State of Karnataka,  
through the Chief Secretary,  
Vidhana Soudha,  
Bangalore-560001.
3. State of Bihar,  
through its Chief Secretary,  
Old Secretariat,  
Patna, Bihar.
4. State of West Bengal,  
through its Chief Secretary,  
"Writers Building",  
Calcutta, West Bengal .... Respondents

(By Advocate: Shri P.H. Ramchandani)

ORDER (Oral)

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicants have impugned their allocation to Bihar  
and West Bengal cadres respectively of I.A.S., pursuant to  
CSE, 1990.

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(9)

2. We have heard Shri R. Doraiswamy for the applicants and Shri P.H. Ramchandani for the Respondents.

3. We are satisfied, and infact Shri Doraiswamy has very fairly conceded, that the allocation of the applicants to Bihar and West Bengal cadres respectively of the I.A.S. has been made fully in accordance with the principles for cadre allocation set out in the Secretary, DOPT's D.O. letter dated 31.5.85, which has the approval of the Hon'ble Supreme Court in U.O.I. Vs. Rajiv Yadav 1994 (6) SCC 38 as well as U.O.I. Vs. Mhathung Kithan JT 1996 (8) 489.

4. This O.A. therefore warrants no judicial interference and is dismissed. No costs.

*Lakshmi Swaminathan*

(Mrs. Lakshmi Swaminathan)  
Member (J)

*S.R. Adige*

(S.R. Adige)  
Member (A)

/GK/